



PUBLISHED BY AUTHORITY

No. 37

CUTTACK, FRIDAY, SEPTEMBER 14, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATIONS

The 5th September 1945

No. 4310-A.—The following notification, issued by the Government of India, Home Department, is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

New Delhi, 2nd August 1945

No. 336/44-Ests.—The following amendments, made by the Secretary of State in the Premature Retirement Rules, 1937, are published for general information :—

I, Leopold Stennett Amery, one of His Majesty's Secretaries of State, in virtue of the powers conferred by sub-section (1) of section 247 and sub-section (2) of section 257 of the Government of India Act, 1935, hereby make, with the concurrence of my advisers, the following amendments in the Premature Retirement Rules, 1937, namely :—

In Rule 2 of the said rules—

(i) in clause A of sub-rule (1) the words "and who, if so selected or appointed after 1st April 1924, was at the time of such selection or appointment of non-Asiatic domicile" shall be omitted.

(ii) in clause B of sub-rule (1) for the words "and whose domicile at the time of such selection or appointment was non-Asiatic" the words "and before 1st June 1945" shall be substituted.

Given under my hand this 19th day of July 1945.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

The 5th September 1945

No. 4311-A.—The following Resolution, issued by the Government of India, Home Department, is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

New Delhi, 6th August 1945

No. 61/1/45-Public—In view of the special information of a commercial nature which war time control has placed at the disposal of many Government servants, the Government of India consider it desirable to re-direct attention to the relevant portion of the Resolution No. 1140, dated the 21st April 1920, which is reproduced below :—

"After consultation with local Governments and careful consideration of their views, the Government of India have come to the conclusion that, while it is not necessary at the present time to lay down a definite rule, it is desirable that retired Government servants, especially gazetted officers, before accepting directorships, partnerships or agencies of, or employment by any company or firm or individual engaged in commercial business or associated with the management of land in India, should either obtain the consent of the Government of India or, if the company is managed in London, the consent of the Secretary of State. The Government of India believe that this procedure will conduce alike to the interests of the officers concerned and to those of the services generally, and are prepared to leave it to the good sense and loyalty of their officers to observe the procedure now suggested".

ORDER—Ordered that a copy of this Resolution be published in the *Gazette of India* for general information and that copies be communicated to all Provincial Governments, Chief Commissioners, all Departments of the

Government of India, the Political Department, the Crown Finance Department and the Secretaries to the Governor-General.

R. TOTTENHAM
Secy. to the Govt. of India

The 5th September 1945

No. 4312-A.—The following notification, issued by the Government of India, Secretariat of the Governor-General (Public), is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

New Delhi, 24th July 1945

No. 13/45-GG(A)—In exercise of the powers conferred by sub-section (2) of section 265 of the Government of India Act, 1935, the Governor-General in his discretion is pleased to direct that the following further amendment shall be made in the Federal Public Service Commission (Conditions of Service) Regulations, namely :—

After Regulation 6 of the said Regulations the following Regulations shall be inserted in Part II, namely :—

"6A. (1) If by reason of any temporary increase in the business of the Commission or by reason of arrears of work it appears to the Governor-General that the number of members of the Commission should be for the time being increased, the Governor-General may appoint such number of Additional Members as appears to him to be necessary for such period not exceeding five years as he may specify :

Provided that if the period so specified is less than five years it may from time to time be extended to a period not exceeding five years in the aggregate.

(2) If a person for the time being serving as Additional Member is appointed to be a Member under Regulation 3 the period of five years referred to in Regulation 5 shall include the period of his service as Additional Member.

(3) Subject to the provisions of sub-regulations (1) and (2) these Regulations shall apply to the Additional Members appointed under sub-regulation (1) in like manner as they apply to Members appointed under Regulation 3.

V. P. MENON

Secy. to the Govt. of India

The 5th September 1945

No. 4313-A.—The following notification, issued by the Government of India, Home Department, is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

New Delhi, 31st July 1945

No. 279/43-Ests.—In the notification of the Government of India in the Home Department No. 70/5/44-Ests., dated the 1st June 1945, the following amendment shall be made, namely :—

For "whole-time, continuous and systematic education up to the age of 18 (or the date of joining His Majesty's Forces or the Merchant Navy or Mercantile Marine, if earlier)" occurring in Regulation I(A) (3) and in Regulation II(A) (3) (b) in the Regulations made by the Secretary of State for India for recruitment to war-reserved vacancies in the Indian Civil Service and the Indian Police, substitute "a good general education".

P. V. R. RAO

Deputy Secretary to the Government of India

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS

The 12th September 1945

No. 4363-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 11th August 1945

No. 9-A(12)/45—In pursuance of sub-rule (3) of rule 49 and rule 55-A of the Auditor's Certificates Rules, 1932,

and in partial modification of its notification in the Department of Commerce, No. 9-A(4)/44, dated the 1st July 1944, the Central Government is pleased to notify the nomination with effect from the 30th July 1945, of Mr. G. Basu, F. S. A. A. R. A., of Messrs. G. Basu and Company, 6, Hastings Street, Calcutta, as a member of the Indian Accountancy Board, vice Mr. Syed Ahmed Afzal.

Y. N. SUKTHANKAR
Joint Secy. to the Govt. of India

The 12th September 1945

No. 4365-Com.—The following notification, issued by the Government of India in the Department of Education, Health and Lands (Archæology), is republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

Simla, 18th June 1945

No. F. 4-1(2)/45-F&L—In exercise of the powers conferred by sub-section (1) of section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Central Government is pleased to declare the ancient monuments described in the annexed Schedule to be protected monuments within the meaning of the said Act.

SCHEDULE

S. No.	District	Locality	Name of monument	Khata number	Latest survey plot number and area	Boundaries	Ownership	Remarks
1	2	3	4	5	6	7	8	9
1	Puri	Bargarh	Rameswar Temple	6 survey..	Plot No. 2074 Area 0'074 acre	Survey plot Nos.— North—2077 South—2077 East—2077 West—2081	Lord Lingaraj Mahaprabhu Mft. Trustees of the said temple.	
2	Do.	Do.	Nabakeswar Temple	3 survey..	Plot No. 2134 Area 0'038 acre	Survey plot Nos.— North—2132 South—2132/4870 East—2132 West—2132	Government	
3	Do.	Bhubaneswar	Chitrakarni Temple	901 survey..	Plot No. 3542 Area 0'037 acre	North—Public Road South—Land of Bamdeb- das Choudhury. East— Ditto West—Lord Lingaraj Mahaprabhu Ana- badi.	Lord Lingaraj Mahaprabhu Mft. Trustees of the said temple.	
4	Do.	Do.	Bakeswar Temple	941 survey..	Plot No. 2613 Area 0'010 acre	Survey plot Nos.— North—2612 South—2614 East—2609 West—2616	Ditto	
5	Do.	Do.	Makareswar Temple with its minor shrines.	831 survey.. Do Do Do	Plot No. 1704 Area 0'017 acre Plot No. 1705 Area 0'014 acre Plot No. 1706 Area 0'006 acre Plot No. 1707 Area 0'217 acre	North—Public Road South—Land of Sudarsan Bharathi. East—Public Road West—Land of Sudarsan Bharathi.	Ditto	
6	Do.	Do.	Mukteswar Temple with its minor shrines, but excluding the Murich Kunda.	840 survey.. 842 survey..	Plot No. 604 Area 0'066 acre Plot No. 606 Area 0'204 acre	North—Mahal Anabadi (West Lands). South—Land of Sidheswar Dev (Waste Lands). East—Land of Sachida- nanda Saraswati. West—Land of Sidheswar Dev.	Ditto	
7	Do.	Do.	Sidheswar Temple	842 survey..	Plot No. 606 Area 0'032 acre	North—Anabadi of Lord Lingaraj. South—The Temple of Mukteswar Bedha. East— Ditto West—Plot No. 3525	Ditto	

1	2	3	4	5	6	7	8	9
8	Puri ..	Bargarh ..	Brahmeswar Temple with its minor shrines in the compound.	6 survey..	Plot No. 3596 Area 0'070 acre	North—Anabadi of Lord Lingaraj Mahaprabhu.	Lord Lingaraj Mahaprabhu Mft. Trustees of the said temple.	
				Ditto ..	Plot No. 3631 Area 0'136 acre	South— Ditto East— Ditto West— Ditto		
9	Do. ..	Bhubaneswar	Parsurameswar Temple.	816 survey..	Plot No. 573/3386 Area 0'125 acre	North—Mahal Anabadi of Lord Lingaraj Mahaprabhu. South—Land of Harihar Nalk. East— Ditto West—Mahal Anabadi of Lord Lingaraj Mahaprabhu.	Ditto	
10	Do. ..	Do. ..	Maitreswar Temple with all the minor temples in the compound.	832 survey..	Plot No. 1711 Area 0'223 acre	North—Public Path South—Papanasini Kunda East—Land of Bharat Nath. West—Public Road	Ditto	
11	Do. ..	Do. ..	Sari Temple No. 1 ..	825 survey..	Plot No. 816 Area 0'088 acre	North—Land of Sachidananda Saraswati. South—Anabadi and Land of Swami Krupanda Saraswati and Anabadi of Lord Lingaraj. East—Bhabanisanakar Temple. West—Public Road	Ditto	
12	Do. ..	Do. ..	Ananta Basudev Temple.	789 survey..	Plot No. 537 Area 0'082 acre	North—Land of Sachidananda Saraswati. South— Ditto East—Mahal Anabadi of Lord Lingaraj. West—Public Road	Ditto	
				Ditto ..	Plot No. 536 Area 0'303 acre			
13	Do. ..	Besuanghal ..	Magheswar Temple with its minor shrine.	285 survey..	Plot No. 2 Area 0'011 acre	North—Government Land South— Ditto East— Ditto West— Ditto	Raghu Panda and Ratnakar Garabadu.	
				Ditto ..	Plot No. 3 Area 0'14 acre			
14	Do. ..	Bargarh ..	Bhaskareswar Temple	3 survey..	Plot No. 3548 Area 0'045 acre	North—Government Land South— Ditto East— Ditto West— Ditto	Government	
15	Do. ..	Bhubaneswar	Sahasralinga Tank ..	853 survey ..	Plot No. 719 Area 1'098 acre	North—Land of Choudhary Bamdeb Das and others. South—Mahal Nijchas of Lord Lingaraj. East—Land of Choudhary Bamdeb Das and others. West—Land of Madhusudan Badu and others.	Lord Lingaraj Mahaprabhu Mft. trustees of the said temple.	Devipahava is noted in the settlement record.
16	Do. ..	Do. ..	Boital Temple	702 survey ..	Plot No. 1862 Area 0'117 acre	North—Land of Madhah Paramguru. South—Public Road .. East—Land of Madhah Paramguru. West—Public Road	Ditto	Recorded as Kapaleswari in the settlement record.
17	Do. ..	Do. ..	Jameswar Temple with its minor shrine.	806 survey ..	Plot No. 1685 Area 0'067 acre Plot No. 1686 Area 0'412 acre	North—Public Road .. South—Land of Sudarsan Bharathi. East—Public road West— Do.	Sudarsan Bharathi	
18	Do. ..	Bhubaneswar	Lord Lingaraj Temple with all the minor temples in the compound, as given below.	836 survey	Plot No. 905 Area of the compound 4'595 acre. Main Temple plot No. 908. Area 0'285 acre	North—Mahal Anabadi of Lord Lingaraj. South— ditto. East—Public Road .. West— ditto.	Lord Lingaraj Mahaprabhu Mft. trustees of the said temple.	Including minor shrines within the compound of Lord Lingaraj Temple.

Parbatl Temple—Survey plot No. 906, area 0'080 acre
 Gopaluni Temple—Survey plot No. 907, area 0'015 acre
 Amanla well—Survey plot No. 909, area 0'062 acre
 Chandeswar Deb
 Astamurti. Khata No. 802, survey plot No. 905/3381, area 0'005 acre
 Ladukeswar Temple, Khata No. 812, survey plot No. 905/3379, area 0'004 acre
 Sakreswar Temple, Khata No. 839, survey plot No. 905/3380, area 0'004 acre
 Sathidosi Temple, Khata No. 838, survey plot No. 905/3377, area 0'002 acre
 Sabitri Devi Temple, Khata No. 840, survey plot No. 905/3378, area 0'002 acre

**DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS**

The 4th September 1945

No. 21546-S.T.—The following notifications, issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

The 28th July 1945

No. 5-VP(1)-45—In exercise of the powers conferred by sub-clause (1) of clause 4 of the Vegetable Oil Products Central Order, 1945, the Vegetable Oil Products Controller for India, hereby prohibits the manufacture of any vegetable oil product, which does not conform to the following particulars, namely :—

1. It shall not contain any harmful colouring or flavouring matter.
2. It shall not have moisture exceeding 0.25 per cent.
3. The melting point as estimated by the capillary Tube method (complete fusion) shall be between 31c. to 41c.
4. The B. R. Reading at 40°c. shall not be less than 48°c.
5. It shall not have unsaponifiable matter exceeding 1.5 per cent.
6. It shall not have free fatty acids (calculated as oleic acid) exceeding 0.25 per cent.
7. Diacetyl, if present, shall not be in excess of six parts per million.
8. The product on melting shall be clear in appearance, its taste shall be free from staleness or rancidity.

VISHNU SAHAY

*Vegetable Oil Products Controller
for India*

The 4th September 1945

No. 21549-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

NEWSPRINT CONTROL

New Delhi, 14th July 1945

No. N-2(3)C/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in this Department Notification No. N-105-IC(10)/43, dated the 5th June 1943, namely :—

For sub-clause (iii) in the said notification the following sub-clause shall be substituted, namely :—

(iii) that with effect from 1st July 1945, waste newsprint covered by sub-clauses (i) and (ii) shall come out of the permitted monthly rations of newsprint in the case of newspapers using newsprint in sheets and shall be in addition to the monthly permitted ration in the case of newspapers using newsprint in reels.

DHARMA VIRA

Joint Secretary to the Govt. of India

The 5th September 1945

No. 21681-S.T.—The following press notes, issued by the Government of India in the Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

PUBLISHED AND PAPER CONTROL (ECONOMY) ORDER, 1944

New Delhi, 17th August 1945

By an amendment of the Paper Control (Economy) Order, 1944, issued to-day powers have been taken by the Central Government to cancel the registration of a publisher. A publisher whose registration has been cancelled is prohibited from publishing any book.

SIZE OF INVITATION CARDS INCREASED

New Delhi, 17th August 1945

By an amendment of the Paper Control (Economy) Order, 1944, published in the *Gazette of India*, dated the 18th August 1945, the Government of India in the Department of Industries and Civil Supplies have increased the maximum permissible size of invitation cards not in the form of a folder from 12 sq. inches as hitherto, to $4\frac{1}{2}'' \times 3\frac{1}{4}''$.

**CONCESSIONS TO MANUFACTURERS OF DRUGS AND
MEDICINES**

New Delhi, 15th August 1945

The Government of India in the Department of Industries and Civil Supplies have decided to allow the following

further concessions to manufacturers of drugs and medicines under the Paper Control (Economy) Order, 1944 :—

(1) Manufacturers of drugs and medicines may print and distribute folders instead of single leaflets giving information relating to composition, dosage, etc., of medicines provided the folder consists of not more than two sheets of the size of $7\frac{1}{2}'' \times 5''$ and provided also the folders are distributed only to doctors.

(2) Enclosures giving information relating to dosage, etc., should be packed with medicines only where necessary and should not exceed a single sheet of $7\frac{1}{2}'' \times 5''$.

The 5th September 1945

No. 21688-S.T.—The following notifications, issued by the Government of India, Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 4th August 1945

No. 300-PA(10)/45—In exercise of the powers conferred by clause 39 of the Paper Control (Economy) Order, 1944, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India, in the Department of Industries and Civil Supplies, No. 300-PA(10)/45, dated the 4th June 1945, namely :—

In the Schedule appended to the said notification, in entry 11 in column (2), the word and brackets “(Paper)” shall be deleted.

New Delhi, 4th August 1945

No. 300-PA(15)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India, in the Department of Industries and Civil Supplies, No. 300-PA(15)/44, dated the 2nd December 1944, namely :—

In the Schedule appended to the said notification, for the entry in column 2 against “Sind”, the following shall be substituted, namely :—

“Director of Civil Supplies, Government of Sind, Karachi”.

New Delhi, 4th August 1945

No. 300-PA(16)/44—In exercise of the powers conferred by clause 39 of the Paper Control (Economy) Order, 1944, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India, in the Department of Industries and Civil Supplies, No. 300-PA(16)/44, dated the 2nd December 1944, namely :—

In the Schedule appended to the said notification, for entry 11 in column 2, the following shall be substituted, namely :—

“11. Director of Civil Supplies, Government of Sind, Karachi.”

B. N. KAUL

Dy. Secy. to the Govt. of India

The 5th September 1945

No. 21691-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 18th August 1945

No. 338-PB (133)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely :—

In the said Order, after clause 23, the following clause shall be inserted, namely :—

“23-A. The Central Government may, by an Order in writing cancel the registration of a publisher of books who has been registered under clause 23 and no publisher whose registration has been cancelled in this manner shall publish any book after such cancellation.”

New Delhi, 14th August 1945

No. 338-PB. (286)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that

the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In clause (ii) of sub-clause (e) of clause 38 of the said Order, for the words and figures "having an area greater than 12 square inches", the words and figures "exceeding the size $4\frac{1}{2} \times 3\frac{1}{2}$ " shall be substituted.

B. N. KAUL

Deputy Secretary to the Government of India
The 5th September 1945

No. 21693-S.T.—The following notification, published by the Government of India in the External Affairs Department, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 18th July 1945

No. 164-FE—In exercise of the powers conferred by the last item of the First Schedule to the Indian Extradition Act, 1903 (XV of 1903), the Central Government is pleased to specify all offences against the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), to be extradition offences within the meaning of the said Act for all Indian States except States in the North West Frontier Province.

O. K. CAROE

Secretary to the Govt. of India

The 5th September 1945

No. 21694-S.T.—The following notifications issued, by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 6th August 1945

No. 1/2 (54)/45-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that in the notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2 (54)/45-CG (CS), dated the 9th June 1945 for the words and figures "dated the 14th April 1944" the words and figures "dated the 14th April 1945" shall be substituted.

Bombay, 18th August 1945

No. 198 (143)-AP (A)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Consumer Goods (Control of Distribution) Order, 1945, namely:—

In clause 5 of the said Order, the word "approved", wherever it occurs, shall be omitted.

The Central Government is pleased to direct further with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notice of the above order shall be given by the publication of the same in the Official Gazette.

Bombay, 18th August 1945

No. 22(50) AP (A)/44—Corrigendum—In the preamble of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 22(50) AP (A)/44, dated the 21st July 1945, published on page 957 of the *Gazette of India*, dated the 21st July 1945, Part I—Section 1, for the words, figures and brackets "No. 1/2 (26)/44-CG(CS), dated the 20th May 1944", substitute "No. 1/2(46)/44-CG(CS), dated the 20th May 1944".

C. C. DESAI

Joint Secy. to the Govt. of India

The 5th September 1945

No. 21696-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 26th July 1945

No. 1/2(86)/45-CG(CS)—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance (Ordinance XXXV of 1943) and for the purpose of determining under clause (b) of that sub-section the maximum price (which shall be inclusive of packing charges, if any) which a dealer may charge in respect of any

imported chemical reagent, I have sanctioned the addition to the landed cost thereof, of a sum representing—

(i) 20 per cent of such landed cost where the sale is made by the dealer who imported it;

(ii) 50 per cent of such landed cost where the sale is made by a wholesale dealer other than the importer;

(iii) 30 per cent of such landed cost where the sale is made by a retail dealer.

Explanation—For the purpose of this notification "a chemical reagent" means a chemical specified in the Schedule appended hereto, being a chemical of a high standard of purity sold in the original packing of the manufacturer and intended for analytical purposes and other chemical research work in laboratories, and does not include chemicals of British Pharmacopoeia specifications required for medical purposes.

SCHEDULE

Acetic acid (glacial)	Ferrous sulphate
Acetic anhydride	Formaldehyde solution
Acetone	Formic acid (98/100 per cent)
Acetyl bromide	Formic acid (90 per cent)
Acetyl chloride	Fusion mixture
Aluminium ammonium sulphate	Glycerol
Aluminium oxide (calcined)	Guanidine carbonate
Aluminium potassium sulphate	Hydrazing sulphate
Aluminium sulphate	Hydriodic acid (sp. gr. 1.94)
Aminoacetic acid	Hydriodic acid (sp. gr. 1.7)
Ammonia solution	Hydrobromic acid (46/48 per cent)
Ammonium acetate	Hydrochloric acid (sp. gr. 1.18)
Ammonium alum	Hydrofluoric acid (40 per cent)
Ammonium bicarbonate	Hydrogen peroxide (20 volumes)
Ammonium carbonate	Hydrogen peroxide (10 volumes)
Ammonium chloride	Hydroxylamine hydrochloride
Ammonium fluoride	8-Hydroxy-quinoline
Ammonium molybdate	Iodic acid
Ammonium nitrate	Iodine
Ammonium oxalate	Iron alum
Ammonium persulphate	Lactic acid
Ammonium phosphate	Lactose
Ammonium sulphate	Lead (metal)
Ammonium sulphide solution	Lead acetate
Ammonium thiocyanate	Lead acetate (basic)
Ammonium vanadate	Lead dioxide
Amyl acetate	Lead nitrate
Amyl alcohol	Lead oxide
Amyl alcohol (pyridine and nitro-	Magnesium ammonium chloride
gen free).	Magnesium chloride
Amyl nitrite	Magnesium oxide
Aniline	Magnesium sulphate
Antimony potassium tartrate	Manganese chloride
Antimony trichloride	Manganese sulphate
Arsenious oxide	Mercuric chloride
Barium acetate	Mercuric oxide
Barium carbonate	Mercurous chloride
Barium chloride	Mercurous nitrate
Barium hydroxide	Mercury (metal)
Barium nitrate	Methyl alcohol
Benzene	Methyl orange
Benzidine	Methyl red
Benzoic acid	Molybdenum trioxide
Benzoyl chloride	Molybdcic acid
Borax	a-Naphthol
Boric acid	a-Naphthol
Bromine	a-Naphthylamine
Bromine (in sealed tubuls)	Nickel chloride
	Nickel sulphate
Cadmium iodide	Nitric acid (sp. gr. 1.42)
Cadmium sulphate	Nitric acid (fuming) (sp. gr. 1.5)
Calcium carbonate	Nitrobenzene
Calcium chloride (dried)	Oxalic acid
Calcium chloride (hydrated)	Perchloric acid (60 per cent)
Carbon disulphide	Perchloric acid (20 per cent)
Carbon tetrachloride	Petroleum ether
Chloro-acetic acid	Petroleum ether (free from arom-
Chloroform	atic hydrocarbons).
Chromium potassium sulphate	Phenol
Chromium trioxide	Phenolphthalein
Citric acid	Phenyl-hydrazine hydrochloride
Cobalt chloride	Phloroglucinol
Cobalt nitrate	Phosphomolybdic acid
Cobalt sulphate	Phosphoric acid (sp. gr. 1.75)
Copper (metal)	Phosphotungstic acid
Cupric acetate	Picric acid
Cupic ammonium chloride	Potassium alum
Cupric chloride	Potassium bicarbonate
Cupric nitrate	Potassium bisulphate
Cupric oxide	Potassium bromate
Cupric sulphate	Potassium carbonate
Cuprous chloride	Potassium chlorate
Dextrose	Potassium chlorite
p-Dimethyl-amino-benzaldehyde	Potassium chloride
Dimethyl-aniline	Potassium chromate
Dimethyl-glyoxime	Potassium citrate
Dimethyl yellow	Potassium cyanide
Diphenylamine	Potassium dichromate
Eschka's mixture	Potassium dihydrogen phosphate
Ether	Potassium ferricyanide
Ethyl alcohol (99/100 per cent)	Potassium ferrocyanide
Ethyl alcohol (90 per cent)	Potassium hydrogen phthalate
Ferric ammonium sulphate	Potassium hydrogen tartrate
Ferric chloride (anhydrous)	Potassium hydroxide
Ferric chloride (hydrated)	Potassium iodate
Ferrous ammonium sulphate	Potassium iodide

Potassium metabisulphite	Sodium oxalate
Potassium nitrate	Sodium peroxide
Potassium oxalate	Sodium phosphate (anhydrous)
Potassium permanganate	Sodium phosphate (hydrated)
Potassium persulphate	Sodium potassium tartrate
Potassium sulphate	Sodium sulphate (anhydrous)
Potassium tetroxalate	Sodium sulphate (hydrated)
Potassium thiocyanate	Sodium sulphide
Pyridine	Sodium sulphite
Quinhydrone	Sodium thiosulphate
Resorcinol	Sodium tungstate
Salicylic acid	Stannous chloride
Salicylsalphonic acid	Starch (Soluble)
Silver nitrate	Succinic acid
Sodium acetate (anhydrous)	Sucrose
Sodium acetate (hydrated)	Sulphanilic acid
Sodium bicarbonate	Sulphosalicylic acid
Sodium bismuthate	Sulphuric acid
Sodium bisulphate	Tartaric acid
Sodium borate	Tin (metal)
Sodium carbonate (anhydrous)	Trichloro-acetic acid
Sodium carbonate (hydrated)	Trinitro-phenol
Sodium chloride	Uranyl acetate
Sodium chloride (fused)	Uranyl nitrate
Sodium citrate	Vanillin
Sodium cobaltinitrite	Water (redistilled)
Sodium hydroxide	Zinc (metal)
Sodium nitrate	Zinc oxide
Sodium nitrite	Zinc sulphate
Sodium nitroprusside	

C. C. DESAI

Contlr. Genl. of Civil Supplies

Bombay, 19th July 1945

No. 1/2(73)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), the Central Government is pleased to direct that the note appended to the Notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2(23)/45-CG(CS), dated the 24th March 1945, shall be deleted.

Bombay, 28th July 1945

No. 1/2(75)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the Notification of the Government of India in the Department of Industries and Civil Supplies No. 211-TA-45, dated the 30th June 1945, namely:—

In Part I of the Schedule appended to the said Notification under the heading 'Production Zone' after the words "Madras Presidency, Mysore State, Bengal Province" add "Kashmir State" and insert a bracket to cover all the four areas.

Bombay, 4th August 1945

No. 1/2(46)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price (including packing charges, if any) which a manufacturer or dealer may charge in respect of any article specified in column (1) of the Schedule hereto appended shall be as specified in the corresponding entry in—

(i) column (2) of that Schedule where the sale is made by the manufacturer of that article to a wholesale dealer; (ii) column (3) of that Schedule in other cases where the sale is made to a dealer; provided that where the article is delivered elsewhere than in Bombay, Calcutta, Madras, Karachi, Cochin or Delhi, the seller may add to the maximum price specified in column (3) the actual amount of the freight and the octroi or other local cess paid in respect of the article;

(iii) column (4) of that Schedule in other cases.

SCHEDULE

1 Description of the articles (manufactured by M/S. National Carbon Co. of India, Ltd.)	2 Price at which manufacturer may sell to wholesale dealer, for Bombay, Calcutta, Karachi, Madras, Cochin or Delhi	3 Wholesale selling price in other cases	4 Maximum retail selling price per cell	
			When delivered at Bombay, Calcutta, Madras, Cochin or Delhi	When delivered elsewhere
Eveready battery cell No. 712.	Rs. A. P. 27 8 0 per gross	Rs. A. P. 31 8 0 per gross	Rs. A. P. 0 4 6	Rs. A. P. 0 5 0
Eveready battery cell No. 713.	61 4 0 per hundred	70 0 0 per hundred	0 14 6	0 15 0

C. C. DESAI

Joint Secy. to the Govt. of India

New Delhi, the 4th August 1945

No. 1(8)-F/45.—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies No. 1(8)-F/45, dated the 30th June 1945, namely:—

For the "Notes" set forth to paragraph 1 of the said notification the following shall be substituted, namely:—
"NOTE—An additional charge not exceeding 2 annas per lb. may be made for dressed and/or dyed leather of these varieties over the price of crust leather of the corresponding variety."

H. AHMED

Dy. Secy. to the Govt. of India

New Delhi, the 4th August 1945

No. 59 (21)-TA/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given by the publication of the same in the official Gazette and by the issue of a Press Note summarising and explaining its provisions.

1. (1) This Order may be called the Starch Control Order, 1945.

(2) It shall come into force at once.

2. The Starch Control Order, 1943, is hereby repealed: Provided that anything done under any provision of that Order shall be deemed to have been done under the corresponding provision of this Order.

3. In this Order—

(i) "Starch" includes derivatives of starch and any modified form of starch made from wheat, rice, tapioca, maize, jowar, or any other foodgrain or from potatoes.

(ii) "Starch Controller" means any officer appointed by the Central Government to perform all or any of the functions of the Starch Controller under this Order or any officer authorised by him in this behalf.

4. (1) No person shall manufacture starch from potatoes or from any foodgrain other than tapioca except under and in accordance with the terms of a licence granted by the Starch Controller.

(2) Applications for licences under sub-clause (1) shall be made in triplicate in such form as the Starch Controller may require.

5. No person shall sell or otherwise dispose of, or purchase or otherwise acquire starch except under and in accordance with the terms of a general permit or special licence issued or granted by the Starch Controller or in pursuance of a direction given under clause 7 of this Order.

6. (1) Any person who desires to purchase or otherwise acquire starch and is not expressly authorised to do so by any general permit issued under clause 5, shall apply to the Starch Controller for a special licence.

(2) Any person who desires to sell or otherwise dispose of starch of which the purchase but not the sale has been expressly authorised in any general permit issued under clause 5, shall apply to the Starch Controller for a special licence.

(3) Applications under sub-clauses (1) and (2) shall be made in triplicate in such form as may be required by the Starch Controller.

7. The Starch Controller may by order in writing require any dealer in starch to sell at rates not exceeding those which for the time being have been fixed under clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, and in the absence of any such rates, the current market rates, to such person as may be specified in the Order, such quantities of starch as may be specified, and the dealer shall comply with the Order.

8. (1) The Starch Controller may, if he has reason to believe that any person has contravened, is contravening or is likely to contravene any of the provisions of this Order—

(a) require any person to give such information in his possession with respect to any business carried on by that or any other person as the Starch Controller may demand.

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of, any person.

(c) enter and search, or authorise a police officer not below the rank of a Sub-Inspector to enter and search, any premises.

(2) No person shall, with intent to evade the provisions of this Order, refuse to give any information lawfully demanded from him under clause (1) or conceal, destroy, mutilate or deface any books of accounts or other document relating to his business.

9. Any person, if required so to do by the Starch Controller, shall submit a return, in such form as the said Starch Controller may prescribe, giving details of his stocks.

10. Any Court trying a contravention of this Order, may without prejudice to any other sentence which it may pass, direct that any article or articles in respect of which it is satisfied that the Order has been contravened shall be forfeited to His Majesty.

J. D. KAPADIA
Dy. Secy. to the Govt. of India

The 5th September 1945

No. 21698-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 1st September 1945

No. 1-D.M (1)/II/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943 :

Provided that the amendments made in Schedule A, in so far as they have the effect of reducing the ceiling prices of any drug or of specifying any drug in the Schedule for the first time shall have effect only from the 1st October 1945.

AMENDMENTS

In the said Order—

1. In Part (i) of Schedule A—

against Seidlitz Powder—

Packet .. In column 2 the figures '0-4-6' shall be omitted.

Tin of 12 packets .. In column 2 for the figures '3-2-9' the following shall be substituted '3-4-6'.

In column 3 for the figures '3-10-0' the following shall be substituted '3-12-0'.

2. In Part (ii) of Schedule A—

(i) Under Bengal Chemical and Pharmaceutical Works Ltd.—

against Caspin—container of—

16 tablets .. In column 2 for the figures '0-8-0' the following shall be substituted '0-6-3'.

In column 3 for the figures '0-9-0' the following shall be substituted '0-7-0'.

100 tablets .. In column 2 for the figures '2-12-9' the following shall be substituted '2-2-3'

In column 3 for the figures '3-3-0' the following shall be substituted '2-7-0'.

Packet of 2 tablets .. In column 2 the figures '0-1-3' shall be omitted.

In column 3 for the figures '0-1-6' the following shall be substituted '0-1-0'.

against Digistan—

Container of 1 oz. .. In column 2 for the figures '2-4-9' the following shall be substituted '1-12-0'.

In column 3 for the figures '2-10-0' the following shall be substituted '2-0-0'.

against Aphedrine Hydrochloride—

Container of $6 \times \frac{1}{2}$ gr. tablets—

In column 2 for the figures '0-13-0' the following shall be substituted '0-7-0'.

In column 3 for the figures '0-15-0' the following shall be substituted '0-8-0'.

against Ergot Extract B. P. (1932)—

Container of 4 oz. .. In column 2 for the figures '11-5-3' the following shall be substituted '8-12-0'.

In column 3 for the figures '12-15-0' the following shall be substituted '10-0-0'.

against Glucose Solution—Box of—

6×10 c.c. ampoules, In column 2 for the figures $12\frac{1}{2}$ per cent— '1-13-9' the following shall be substituted '1-12-0'.

In column 3 for the figures '2-2-0' the following shall be substituted '2-0-0'.

6×25 c.c. ampoules, In column 2 for the figures $12\frac{1}{2}$ per cent— '3-12-6' the following shall be substituted '2-10-0'.

In column 3 for the figures '4-5-0' the following shall be substituted '3-0-0'.

6×25 c.c. ampoules, In column 2 for the figures 25 per cent— '3-15-0' the following shall be substituted '3-1-0'.

In column 3 for the figures '4-8-0' the following shall be substituted '3-8-0'.

(ii) Under British Drug Houses, Ltd.—

against Ascorbic Acid B. D. H.—Bottle of—
(VITAMIN C)

100×50 mgm. (1000 i.u.) tablets— In column 2 for the figures '6-12-6' the following shall be substituted '7-15-0'.

In column 3 for the figures '7-12-0' the following shall be substituted '9-1-0'.

500×50 mgm. (1000 i.u.) tablets— In column 2 for the figures '30-10-0' the following shall be substituted '34-7-3'.

In column 3 for the figures '35-0-0' the following shall be substituted '39-6-0'.

100×25 mg. (500 i.u.) tablets— In column 2 for the figures '4-6-0' the following shall be substituted '5-0-6'.

In column 3 for the figures '5-0-0' the following shall be substituted '5-12-0'.

against Emetine Hydrochloride—Box of—

6×1 c.c. ampoules, In column 2 for the figures $\frac{1}{2}$ gr. '3-8-0' the following shall be substituted '7-0-0'.

In column 3 for the figures '4-0-0' the following shall be substituted '8-0-0'.

12×1 c.c. ampoules, In column 2 for the figures $\frac{1}{2}$ gr. '6-9-0' the following shall be substituted '13-2-0'.

In column 3 for the figures '7-8-0' the following shall be substituted '15-0-0'.

6×1 c.c. ampoules, In column 2 for the figures 1 gr. '5-12-9' the following shall be substituted '11-9-6'.

In column 3 for the figures '6-10-0' the following shall be substituted '13-4-0'.

12×1 c.c. ampoules, In column 2 for the figures 1 gr. '10-13-3' the following shall be substituted '21-10-6'.

In column 3 for the figures '12-6-0' the following shall be substituted '24-12-0'.

Under the sub-heading Hypodermic Tablets—

against Emetine Hydrochloride—Tube of—

$10 \times \frac{1}{3}$ gr. tablets .. In column 2 for the figures '1-6-0' the following shall be substituted '2-11-9'.

In column 3 for the figures '1-9-0' the following shall be substituted '3-2-0'.

$20 \times \frac{1}{3}$ gr. tablets .. In column 2 for the figures '2-10-0' the following shall be substituted '5-4-0'.

In column 3 for the figures '3-0-0' the following shall be substituted '6-0-0'.

- 6 × ½ gr. tablets .. In column 2 for the figure '0-14-0' the following shall be substituted '1-12-0'.
In column 3 for the figures '1-0-0' the following shall be substituted '2-0-0'.
- 12 × ½ gr. tablets .. In column 2 for the figures '1-10-3' the following shall be substituted '3-4-6'.
In column 3 for the figures '1-14-0' the following shall be substituted '3-12-0'.
- 10 × ½ gr. tablets .. In column 2 for the figures '1-4-3' the following shall be substituted '4-6-0'.
In column 3 for the figures '1-7-0' the following shall be substituted '5-0-0'.
- 20 × ½ gr. tablets .. In column 2 for the figures '3-11-6' the following shall be substituted '7-7-0'.
In column 3 for the figures '4-4-0' the following shall be substituted '8-8-0'.
- 6 × ½ gr. tablets .. In column 2 for the figures '1-3-3' the following shall be substituted '2-6-6'.
In column 3 for the figures '1-6-0' the following shall be substituted '2-12-0'.
- 12 × ½ gr. tablets .. In column 2 for the figures '2-4-9' the following shall be substituted '4-9-6'.
In column 3 for the figures '2-10-0' the following shall be substituted '5-4-0'.
- 10 × 1 gr. tablets .. In column 2 for the figures '3-11-6' the following shall be substituted '7-7-0'.
In column 3 for the figures '4-4-0' the following shall be substituted '8-8-0'.
- 20 × 1 gr. tablets .. In column 2 for the figures '7-0-0' the following shall be substituted '14-0-0'.
In column 3 for the figures '8-0-0' the following shall be substituted '16-0-0'.
- 6 × 1 gr. tablets .. In column 2 for the figures '2-4-9' the following shall be substituted '4-9-6'.
In column 3 for the figures '2-10-0' the following shall be substituted '5-4-0'.
- 12 × 1 gr. tablets .. In column 2 for the figures '4-5-3' the following shall be substituted '8-10-3'.
In column 3 for the figures '4-15-0' the following shall be substituted '9-14-0'.
- (iii) Under Ciba (India) Ltd.—
against Nupercaine—Container of—
12 × 20 c.c. ampoules .. In column 2 for the figures 'H. J.' '12-5-9' the following shall be substituted '10-15-0'.
In column 3 for the figures '14-2-0' the following shall be substituted '12-8-0'.
- against Spasmo—Cibalgin—Container of—
20 tablets .. In column 2 for the figures '2-14-6' the following shall be substituted '3-2-9'.
In column 3 for the figures '3-5-0' the following shall be substituted '3-10-0'.
- against Trasentin—Container of—
20 tablets .. In column 2 for the figures '2-10-0' the following shall be substituted '3-2-9'.
In column 3 for the figures '3-0-0' the following shall be substituted '3-10-0'.
- (iv) Under Martin & Harris Ltd.—
against Sulfguanidine—Container of—
20 × 7½ gr. tablets .. In column 2 for the figures '2-8-3' the following shall be substituted '1-15-6'.
In column 3 for the figures '2-14-0' the following shall be substituted '2-4-0'.
- 100 × 7½ gr. tablets .. In column 2 for the figures '9-13-6' the following shall be substituted '7-13-3'.
In column 3 for the figures '11-4-0' the following shall be substituted '8-15-0'.
- 1000 × 7½ gr. tablets .. In column 2 for the figures '78-12-0' the following shall be substituted '62-5-6'.
In column 3 for the figures '90-0-0' the following shall be substituted '71-4-0'.
- (v) Under Morton (C & E) & Co.—
against Eno's "Fruit Salt"—
Medium bottle (Handy) .. In column 2 for the figures '1-15-6' the following shall be substituted '2-1-3'.
In column 3 for the figures '2-4-0' the following shall be substituted '2-6-0'.
- Large bottle (House-holed)—
In column 2 for the figures '3-5-6' the following shall be substituted '3-7-3'.
In column 3 for the figures '3-13-0' the following shall be substituted '3-15-0'.
- against Yeast Vita—
Small bottle .. In column 2 for the figures '1-2-6' the following shall be substituted '1-3-3'.
In column 3 for the figures '1-5-0' the following shall be substituted '1-6-0'.
- (vi) Under Parke, Davis and Company—
against Emetine Hydrochloride—Container of—
6 × 0.5 c.c. ampoules .. In column 2 for the figures ½ gr. '2-10-0' the following shall be substituted '3-15-0'.
In column 3 for the figures '3-0-0' the following shall be substituted '4-8-0'.
- 6 × 0.5 c.c. ampoules, ½ gr. .. In column 2 for the figures '3-3-9' the following shall be substituted '4-13-0'.
In column 3 for the figures '3-11-0' the following shall be substituted '5-8-0'.
- 6 × 1 c.c. ampoules, 1 gr. .. In column 2 for the figures '10-8-0' the following shall be substituted '7-14-0'.
In column 3 for the figures '12-0-0' the following shall be substituted '9-0-0'.
- Carton of—
30 × ½ gr. hypodermic tablets. .. In column 2 for the figures '4-12-3' the following shall be substituted '7-14-0'.
In column 3 for the figures '5-7-0' the following shall be substituted '9-0-0'.
- 'S' Carton of—
24 × ½ gr. hypodermic tablets. .. In column 2 for the figures '6-3-9' the following shall be substituted '8-12-0'.
In column 3 for the figures '7-2-0' the following shall be substituted '10-0-0'.
- Tube of 10 × 1 gr. hypodermic tablets—
In column 2 for the figures '5-0-6' the following shall be substituted '7-3-6'.
In column 3 for the figures '5-12-0' the following shall be substituted '8-4-0'.

(vii) Under Wander Dr. A (India) Ltd.—

Under the sub-heading Wander Products—

against Sulfatrophine—Tube of—

24 tablets .. In column 2 for the figures '4-11-3' the following shall be substituted '3-4-6'.

In column 3 for the figures '5-6-0' the following shall be substituted '3-12-0'.

Box of—

5×5 c.c. ampoules.. In column 2 for the figures '7-7-0' the following shall be substituted '5-0-6'.

In column 3 for the figures '8-8-0' the following shall be substituted '5-12-0'.

Under the sub-heading Maltex Specialities—

against Alcinol—Tube of—

20×0.5 gm. tablets In column 2 for the figures '1-2-6' the following shall be substituted '0-14-0'.

In column 3 for the figures '1-5-0' the following shall be substituted '1-0-0'.

3. In Part (iii) of Schedule A—

Ammoniated Mercury—Boots and all the figures appearing against it in the columns for wholesale and retail price shall be omitted.

against Acid Citric B.P. 1 lb. bottle.. In columns 2 to 6 for the figures '3-5-0', '3-11-0', '2-9-0', '1-4-0' and '0-6-0' the following shall be substituted '2-14-0', '3-4-0', '2-4-0', '1-4-0' and '0-6-0'.

against Zinc Oxide .. In columns 2 to 6 for the figures '1-7-0', '1-10-0', '1-0-0', '0-9-0' and '0-3-0' the following shall be substituted '1-11-0', '1-14-0', '1-2-0', '0-10-0' and '0-3-0'.

4. The following shall be added to Schedule A—

Part (ii)

(Proprietary medicines)

Drugs and Medicines arranged according to manufacturers and importers with units

(1)	Price	
	Wholesale	Retail
<i>Boots Pure Drug Co. :—</i>	2	3
Emetine Hydrochloride— Tube of—		
12×gr. $\frac{1}{4}$ hypodermic tablets	3 3 9	3 11 0
12×gr. $\frac{1}{2}$ hypodermic tablets	4 13 0	5 8 0
6×gr. 1 hypodermic tablets	4 14 0	5 9 0
<i>Carr and Co. Ltd.—</i>		
Seven Seas Codliver Oil— Bottle of—		
16 oz.		3 10 0
8 oz.		2 0 0
1 oz.		1 3 0
<i>Ciba (India) Ltd.</i>		
Nupercainal—Conrainer of 1 oz.	2 10 0	3 0 0

Part (iii)

(Pharmaceutical Chemicals)

Pharmaceutical Chemical with unit	Price in 1 lb. original packings		Retail price in small quantities (loose)		
	Wholesale	Retail	1 lb.	4 oz.	1 oz.
	2	3	4	5	6
1 Ammoniated Mercury— Katamol Chemicals.	19 11 0	20 10 0

R. V. FENTON

Deputy Secy. to the Govt. of India

The 5th September 1945

No. 21701-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 20th July 1945

No. 90(53)-C(A.D.)-9/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Brass

Utensils (Control) Order, 1944 No. 90(53)-C/44, dated the 11th November 1944, namely :—

(i) In Schedule I appended to the said Order under the respective headings the following entries shall be deleted namely :—

ASSAM

Haflong—

M/s. Kalooram Mukundalal

Sibsagar—

M/s. Nather Ram Jayadaya

Sorbhong—

M/s. Gangaram Bhuli

Tezpur—

M/s. Sri Rajani Kanta Paul

M/s. Gopal Sri Sundari Paul

BIHAR

Purlia—

M/s. Bishwa Nath Haldar

M/s. Tin Coori Mahendro Sarat Chandra Haldar

BOMBAY

Bombay—

M/s. Mangaldas Chimanlal

Dahod—

M/s. Abbasbhoy Haji Kasambhoy

Faizpur—

M/s. Murlidhar Chunilal

Hubli—

M/s. Pithappa Ganpathappa Godle

Pachora—

M/s. Laxman Baliram Kasar

Poona—

M/s. Asbaji Sursinghji

CENTRAL PROVINCES

Amroati—

M/s. Akkubai Anna Komti

M/s. Amichand Tulsiram

M/s. Hiralal & Co.

M/s. Pakharaj Kavalchand

M/s. Shambhuram Mangilal

Chichli—

M/s. Maniam Nathuram

Murtizapur—

M/s. Hiralal Shamji

MADRAS

Alleppey—

M/s. Abbamiya Hajee Kasim Sait

M/s. Kochubava Adina & Sons

M/s. V. Srinivasa Pai & Sons

Berhampore—

M/s. Bagirithi Nayak

M/s. Brindaban Sahu

M/s. Brindaban Subudhi & Sons

M/s. Deenabandhu Subudhi & Sons

M/s. Epari Adinarayana

M/s. Govindo Subudhi & Sons

M/s. Gopinath Nayak

M/s. K. K. Nayak, K. N. Nayak

M/s. Kanuru Atchanna & Sons

M/s. Sree Krishna Cycle Stores

M/s. Tagudu Gapalam

Cuttack—

M/s. Imperial Trading Co.

M/s. Star Factory

Jaypore—

M/s. Gorapalli Singanna & Sons

M/s. Madan Mohan Mahapatra

M/s. Notoboro Panigrahi

M/s. Syamo Nayak

Kayankulam—

M/s. Haji Hassan Yakub Sait

M/s. Kunjachan & Sons, M. S.

Koraput—

M/s. Krishnamurthy, D.

M/s. Narasimhulu Bros., M.

Kunnankulam—

M/s. K. M. Eappan

Madras—

M/s. Bombay Metal Depot

Munnar—

M/s. Marikar & Co., Ltd.

Pudukottah—

M/s. Lakshmana & Brothers

Punalur—

M/s. Abdul Khader & Bros., A.

- Puri—
 M/s. Banamali Sahu
 M/s. Bhubani Nayak
 M/s. Damodar Kundu
 M/s. Khali Senapathi
 M/s. Naba Krishna Nayak
- Trichur—
 M/s. Anthony, K. K.
 M/s. Francis, K. K.
 M/s. Itoope, T. I.
 M/s. Krishna & Bros., N.
 M/s. Nelakanta, N. R.
 M/s. Poulouse K. M.
 M/s. Phillip C. Fernandez & Sons
- ORISSA
- Balasore—
 M/s. Butto Kristo Bardhan
 M/s. Schindranath Bohra
- Bhadrak—
 M/s. Datt Hari Singha
 M/s. Gopal Chandra Sen
- Cuttack—
 M/s. Altap Khan Kabir Khan
 M/s. Chandu Lal Jhabu Lal
- Puri—
 M/s. Chintamani Prusti
 M/s. Gopinath Patro
- Sambalpur—
 M/s. Bhajan Lal Kunjlal
 M/s. Shatrugna & Bros.
 M/s. S. A Haque
- PUNJAB
- Kamalia—
 M/s. Jindaram Ramdhan
- Lala Musa—
 M/s. Rupchand Chunilal
- Pattoki—
 M/s. Fazal Din Sher Mohd.
- Simla—
 M/s. Durga Dass Banta
- (ii) In Schedule I appended to the said Order, under the respective headings the following entries shall be inserted, namely :—
- ASSAM
- Sibsagar—
 M/s. Nathuram Jaidayal
- Sarbhong—
 M/s. Ganga Dhar Bharali
- BENGAL
- Brahmanbaria—
 M/s. Ananda Mohan Rai
- Dinajpur—
 M/s. Babu Biswanath Das
 M/s. Chandra Kanta Das
- Khulna—
 M/s. Pramatha Nath Das
- Kusthia—
 M/s. Babu Jhanendra Nath Daw
 M/s. Keshev Dutta
- Manikganj—
 M/s. Lutfur Rahman Khan and Bir Chandra Banik
- Nator—
 M/s. K. M. Basak and K. P. Basak
- Ranaghat—
 M/s. Aswini Kumar Dass
- BIHAR
- Bhagalpur—
 M/s. Ram Ram Sadhu
- Deoghar—
 M/s. Majestic Mat
- Jamshedpur—
 M/s. Udani Bros
- Jumari Talaiya—
 M/s. Karu Sahu Ojir Ram
- Purlia—
 M/s. Satish Chandra Das and Sarat Chandra Das
 M/s. Satish Chandra Dey
- BOMBAY
- Ahmednagar—
 M/s. Husainbhai Allabux
- Athni—
 M/s. Raghavendra Sidramappa Ghongadi
- Belapur—
 M/s. V. L. Dambir
- Chadchin—
 M/s. Gunadkar Tavanappa Muttin
 M/s. Hemraj Champalal & Co.
 M/s. Khimaji Malscy & Co.
 M/s. The Bombay Metal Trading Co.
- Dahod—
 M/s. Abbasbhoj Haji Hasanbhai
- Dakor—
 Jathalal Ramchandra
- Dhansura—
 M/s. Ambhalal Punjalal
- Dhulia—
 M/s. Laxman Baliram Kasar
- Hubli—
 M/s. P. G. Gondekar
- Lonavla—
 M/s. Chunilal Bhutaji Oswal
- Faizpur—
 M/s. Murlidhar Chimnaji Kasar
- Malad—
 M/s. Sha Anraj Kasturmal
- Modasa—
 M/s. Kansara Somalal Lallu Bhai
- Nasik—
 M/s. Ambadas Martand
 M/s. D. N. Kale
 M/s. Gopal Dayarambhai Tambat
 M/s. Manakchand Surajmal Mutha
 M/s. Raghunath Namdevbhai Tambat
 M/s. Sonu Govind Kasar
- Poona—
 M/s. Aslaji Khemchand
 M/s. S. D. Dangre
 M/s. Shah Manilal Babulal
- Puntambe—
 M/s. Baban Eknath Kasar
- Rahata—
 M/s. Krishnaji Waman Kolapkar
- Sangamner—
 M/s. Dattatraya and Ganpat Shanker Rasne
- Umreth—
 M/s. Shankerlal Bulakhidas Kansara
- Wai—
 M/s. Shree Krishna Shaligram
- BALUCHISTAN
- Sibi—
 M/s. Dholu Mal Murli Mal
- CENTRAL PROVINCES
- Amraoti—
 M/s. Dhanraj Kesari Mal
 M/s. Harilal & Co.
- Buldana—
 M/s. Balaram Ramaji Pankar
- Chindwara—
 M/s. Jeewanlal Champalal Bharadwaj
- Gadarwara—
 M/s. Ayodhya Prasad Nanhelal
- Jubbulpore—
 M/s. Maniram Nathuram
- Mandla Fort—
 M/s. Baijnath Kishorilal Agarwal
- Murtizapur—
 M/s. Harilal Shamalji
- Narsinghpur—
 M/s. Durgaprasad Iswardass
- Saugor—
 M/s. Laxminarayan Maheswari
- Sihora—
 M/s. Chandra Shaker Varma
- Tumsar—
 M/s. The Peoples Co-operative Stores, Ltd.
- Umarkhed—
 M/s. Kondu Ganapatrao Mene
- MADRAS
- Anantpur—
 M/s. The Anantpur District Wholesale Co-operative Stores.
- Bellary—
 M/s. The Bellary Central Co-operative Stores
- Bezwada—
 M/s. The Krishna District Co-operative Central Stores.
- Calicut—
 M/s. The Malabar Wholesale Co-operative Stores

Chicacole—

M/s. Magatpalli Seetarama Murty and Sons

Chittore—

M/s. The Chittore Co-operative Wholesale Stores

Coimbatore—

M/s. The Coimbatore Central Co-operative Stores

Coorg—

M/s. V. Seshu Chetti and Sons

Cuddalore—

M/s. The South Arcot District Central Co-operative Stores.

Cudapah—

M/s. The Cudapah District Wholesale Co-operative Stores.

Guntur—

M/s. The Guntur District Wholesale Co-operative Stores.

Kurnool—

M/s. The Kurnool Wholesale Co-operative Stores

Madras—

M/s. A. P. M. S. Khizar and Bros

M/s. Kanta Industries

Madras—

The Chingleput District Co-operative Wholesale Stores.

Madura—

M/s. The Madura Ramnad Co-operative Wholesale Stores.

Mangalore—

M/s. The South Canara Central Co-operative Wholesale Stores.

Nellore—

M/s. The Nellore District Wholesale Co-operative Stores.

Salem—

M/s. The Salem Co-operative Wholesale Stores

M/s. T. A. Balu Chettiar (Shevapet)

Tiruvapur—

M/s. The Tanjore Central Co-operative Wholesale Stores.

Tirupapuliur—

M/s. S. G. Rajaram Naidu

Tiruppathur—

M/s. Rm. Sp. Ramaswami Pillai.

Trichinopoly—

M/s. The Trichinopoly Central Co-operative Stores

Tuticorin—

M/s. The Tinneveli District Co-operative Central Stores.

Vaniambadi—

M/s. Sengathamarai Mudaliar

Vellore—

M/s. The North Arcot District Co-operative Stores

Vizianagaram—

M/s. The Central Co-operative Stores

ORISSA

Balasore—

M/s. Abhimanyu Maharana

M/s. Akshaynarayan Maharana

M/s. Biswanath Kamila

M/s. Kantapara Store

M/s. Gangadhar Naik

M/s. Lal Mohan Sahu

M/s. Markando Sahu

M/s. Niranjana Maharana

M/s. Nirmal Maharana

M/s. Purushottam Maharana

M/s. Saha Behera

Berhampur—

M/s. Brundaban Subudhi

M/s. Brindaban Sahu

M/s. Epari Adinarayana

M/s. Gopinath Naiko

M/s. Kannum Atchanna & Sons

M/s. Shree Krishna Cycle Stores

M/s. Tagudu Gopalam

M/s. Gopinath Mahapatra

M/s. Sanyasi Mahapatra

M/s. Arjun Sahu

Bhadrak—

M/s. Narayan Sahu

M/s. Rakhal Chandra Nandi.

Cuttack—

M/s. Imperial Trading Co.

M/s. Kanduri Prusti

M/s. Lakshmi Chand Jani

M/s. Nitai Sahu

M/s. Star Factory

M/s. Uchab Moharana

Jharsuguda—

M/s. Dulichand Hanuman

M/s. Ramjidas Dwarkadas

Jeypore—

M/s. Borapalli Suryanarayana

M/s. Dondasi Naiko, Rayaghada

M/s. Devarasetti Ramamurty, Gunupur

M/s. Kadia Syamo Naiko

M/s. Kameswari Ogadhu Sahu, Bissumcuttack

Khurda Road—

M/s. Bauribandhu Subudhi

M/s. Bhramarbara Sarantari

M/s. Rai Bahadur Gangadhar Subudhi

M/s. Rameswar Ram

Koraput—

M/s. Devarasetty Kamayya

M/s. Krishna Murthy D

M/s. Narasimhalu Bros., M

Puri—

M/s. Banmali Sahu
 M/s. Bhubani Naik
 M/s. Damodar Kundu
 M/s. Hari Naik
 M/s. Jagu Naik
 M/s. Khali Senapathi
 M/s. Kalpatam Naik
 M/s. Naba Krishna Naik
 Nabin Marik

Sambalpur—

M/s. Devarasetty Ramamurty
 M/s. Dondasi Naiko
 M/s. Kodra Syamo Naiko
 M/s. Lakminarayan Das
 M/s. Lambodar Maharana
 M/s. Rasbehari Das
 M/s. Varapalli Singania

PUNJAB

Ferozpur—

M/s. Kesho Ram Sant Ram

Jagraon—

M/s. Rajkumar Harkisan Lal

Kamalia—

M/s. Jinda Ram Ram Dass

Lahore—

M/s. The United Brassware Dealers
 M/s. Mohammad Bashir & Co.

Lala Nusa—

M/s. Ruplal Chuni Lal

Pattoki—

M/s. Sher Mohammad Golam Rasul

Sharakpur—

M/s. Sha Allabux Nur Mohammad

Simla—

M/s. Jagdish Brothers

C. C. DESAI

Joint Secy. to the Govt. of India

PRESS NOTE

SALE OF NEW MOTOR CARS

The Central Government have promulgated the Civil Motor Cars Control Order, 1945, which controls the sale and distribution of Motor Cars imported on Government account and commercially. As it is expected that the demand for new motor cars will exceed their supply for some time to come, such vehicles will be sold only to essential users, both official and non-official. Other conditions being equal, preference will be given to persons who had previously surrendered their cars to Government or whose cars had been requisitioned by Government, provided, ofcourse, that they are essential users. It will be some time before commercially imported motor cars arrive. For the present, all cars are being imported on Government account and will be sold under Sale Orders issued by the Provincial Motor Transport Controller to essential users through dealers appointed for the purpose.

PUBLISHED UNDER THE AUTHORITY
 OF THE HIGH COURT OF
 JUDICATURE AT PATNA

NOTIFICATION

The 7th September 1945

No. 25-S.—In exercise of the power vested in it by section 15 of Act XII of 1887, the High Court is pleased to declare Thursday, Friday and Monday, the 16th, 17th and 20th August 1945, respectively, as closed holidays for all the subordinate civil courts in Orissa for the observance of the Allies' Victory over Japan and for its celebration.

By order of the High Court

A. D. CHATTARJI
Registrar